

समझा गया है। आने-जाने का मार्ग, पानी, बिजली और मल निष्कासन जैसी अनिवार्य सुविधाओं के अभाव में बहिरंग रोगी विभाग खोलना संभव नहीं था। अब इस इमारत को दिल्ली नगर निगम को हस्तान्तरित करने का विचार है जो इन सुविधाओं का प्रबन्ध करेगा और बहिरंग-रोगी विभाग को प्रसाधित करेगा।

(४) हिन्दुराव अस्पताल का विस्तार : दिल्ली नगर निगम, जिसको यह अस्पताल हस्तान्तरित कर दिया गया है, स्थान का एक सर्वे-प्लान तैयार कर रहा है।

†[THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): (a) and b). All the four Schemes are in the process of being transferred to the Municipal Corporation of Delhi, from the Delhi Administration. The position of these Schemes is as follows:—

(i) *State Health Laboratory*.—A triangular plot of land measuring 2.39 acres at the junction of Alipur and Rajpur Roads has been selected for this purpose. As the Scheme is now to be executed by the Delhi Municipal Corporation, the Delhi Administration has not yet taken possession of the land. The land in question is also being transferred to the Delhi Corporation along with the Scheme.

(ii) *Health Centre, Mehrauli*.—It has not been possible for the Delhi Administration to take a decision whether the Centre will be set up at Mehrauli or somewhere else. This Scheme has since been transferred to Delhi Municipal Corporation and they propose to convert the existing dispensary at Mehrauli into a Health Centre with suitable alterations.

(iii) *Hospital Building at Shahdara*.—The original scheme was to have a general hospital and a mental hospital at Shahdara, with common staff quarters. The Out-patient Department and the staff quarters have been constructed. In view of the difficulty regarding water supply in Shahdara

area, it is not considered advisable to set up the Mental Hospital there. It was not possible to start the Out-patient department in the absence of essential services, viz., approach road, water, electricity and sewage disposal. The building is now proposed to be transferred to the Corporation who will lay out the services and equip the Out-patient Department.

(iv) *Expansion of Hindu Rao Hospital*.—Survey Plan of the site is being prepared by the Delhi Municipal Corporation to whom the hospital has since been transferred.]

STATEMENT RE STARRED QUESTION NO. 338 ANSWERED EARLIER IN THE DAY

PROPOSED RAILWAY LINE FROM BAILADILLA TO VISAKHAPATNAM

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): With your kind permission, Sir, I would like to make a slight correction with regard to Starred Question No. 338.

In reply to Shri Prasad Rao's question, I mentioned something about the Sambalpur-Titilagarh line when he seemed to have been referring to Bailadilla. This is connected with the Dandakaranya Project. We have not made any survey as yet, and therefore, Sir, it is not likely to come within the Second Five Year Plan.

12 Noon

PAPERS LAID ON THE TABLE

NOTIFICATION PUBLISHING AMENDMENT IN THE ANDAMAN AND NICOBAR ISLANDS MOTOR VEHICLES RULES 1939

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the

[Shri Raj Bahadur.]

Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. 122/58, dated the 15th October, 1958, publishing an amendment in the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, issued by the Chief Commissioner, Andaman and Nicobar Islands. [Placed in Library. See No. LT-1078/58.]

**ANNUAL REPORTS OF THE INDIAN AIR-
LINES CORPORATION AND AIR INDIA
INTERNATIONAL CORPORATION**

**THE DEPUTY MINISTER OF CIVIL
AVIATION (SHRI AHMED MOHIUDDIN):** Sir, I beg to lay on the Table, under sub-section (2) of section 37 of the Air Corporations Act, 1953, a copy each of the following Reports:—

- (i) Fifth Annual Report of the Indian Airlines Corporation together with the Statement of Accounts for the financial year ended 31st March, 1958 [Placed in Library. See No. LT-1103/58.]
- (ii) Fifth Annual Report of the Air-India International Corporation together with the Statement of Accounts for the financial year ended 31st March, 1958. [Placed in Library. See No. LT-1104/58.]

**NOTIFICATION PUBLISHING THE RIVER
BOARDS RULES, 1958**

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI J. S. L. HATHI): Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the River Boards Act, 1956, a copy of the Ministry of Irrigation and Power Notification G.S.R. No. 813, dated the 27th August, 1958, publishing the River Boards Rules, 1958 [Placed in Library. See No. LT-1116/58.]

THE COST AND WORKS ACCOUNTANTS BILL 1958—continued

MR. CHAIRMAN. Shri Bhupesh Gupta.

SHRI BHUPESH GUPTA (West Bengal): Sir, we were discussing yesterday about the number of students who are qualified people or who have got training so far in the Institute of Cost and Works Accountants, Calcutta. I was pointing out that the figure showed that the progress in this matter has been rather inadequate compared to what we consider to be the minimum needs in the country. Since I have received some of the documents—I don't know who left them and I thank the person whoever has left them here—and I have now some of the reports of the Institute. From the report you will see—I have the latest report here—that in 1956 there were 55 fellows and in 1957 there were 58. The increase was only 3. Associates were 267 in 1956 and in 1957 the number was 285. The increase was only 18. The students were 4,172 and 5,587 less those advanced to associateship—225 and 275 respectively in these years. Therefore we find the net number of students was 3,947 in 1956 and 5,312 in 1957, the increase being 1,365 but that will not give a clear idea as to how things are progressing unless you go to the other aspect of the matter, namely, the examination. There you will find that in 1957, January, 1,100 students appeared in the examination. Only 78 passed. In July 1957, those that appeared in the intermediate examination were 1,374 and those passed were 87 only. In the final examination in 1957, 200 appeared and 81 passed. In July 1957, 208 appeared and 39 passed. Therefore, this large number of students should not give an impression as if a large number of qualified persons is being turned out by the particular institution. The progress in the matter of training people in cost and works accountancy has been very very negligible indeed. Naturally this cannot meet the requirements of our economy even as it is. I am aware that cost accountancy is not a compulsory thing